

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLANT JURISDICTION

CRIMINAL APPEAL NO. 650 of 2011

ABID

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

O R D E R

1. It is pointed out across the bar that the sole appellant has died.

2. Hence, this appeal stands abated and is accordingly disposed of.

.....J  
(B.R. GAVAI)

.....J  
(VIKRAM NATH)

.....J  
(SANJAY KAROL)

New Delhi  
March 23, 2023

ITEM NO.106

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 650/2011

ABID

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 23-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s)

Mr. Pal Singh, Adv.  
Mr. Ashish Pandey, Adv.  
Mr. Shubham Saxena, Adv.  
Mr. Vishwa Pal Singh, AOR

For Respondent(s)

Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, stand(s) disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)

[Signed order is placed on the file]